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Date: 28.4.94

None for the applicant.

Mr. A. I. Bhatkar for the respondents.

On the last occasion learned counsel for the applicant has been directed to supply a copy of the O.A. to A.G. and Dept. of Personnel. So far we have not received the acknowledgment whether the copy has been received or not. In the circumstance we direct the applicant to supply two copies of the O.A. to the Registry and the Registry in turn will send it to AG and Dept. of Personnel. The required expenditure has to be deposited in the Registry by the applicant so that Registry can take necessary action.

S.O. to 6.9.94

Give notice to both the parties.

N.H.  
(N.K. Verma)  
M(A)

(D.S. Hegde)  
M(J)

Copies of O.A.'s are not supplied by the Advocate for applicant hence notices are not issued.

MS

30/4/94  
6/6

Date - 6-9-94

⑧

Mr. Natarajan, Counsel for applicant.  
None for respondents.

Mr. Natarajan submits that similar issue  
has been agitated before the Principal  
Bench which has already been disposed  
of. He seeks some time to enable him  
get a copy of Principal Bench judgment.  
Adjourned to 11-10-94.

11-10-94



(D. Rangarajan)  
M(A)

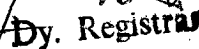


(B.S. Hegde)  
M(J)

Tribunal

Date: 11/10/94

Applicant in person / by Mr. S. Natarajan  
Advocate / Respondent by Mr. M. L. Chetty  
Counsel for want of time  
The matter adjourned to 22/11/94  
for final hearing

  
Dy. Registrar

Tribunal

Date: 22/11/94

Applicant in person / by S. Natarajan  
Advocate / Respondent by Suresh Kumar  
Counsel for M. Sellman  
The matter adjourned to 5/1/95  
for Hearing

  
Dy. Registrar